

ITEM NO.1

Court 1 (Video Conferencing)

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.5232/2021

(Arising out of impugned final judgment and order dated 11-12-2020 in PIL St No. 92550/2020 passed by the High Court of Judicature at Bombay)

NEELIMA SADANAND VARTAK

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.45643/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Shekhar Jagtap, Adv.
Mr. Rabin Majumder, Adv.
Mr. Satyajit Kakade, Adv.
Sairuchita Chowdhary, Adv.
Mr. Ninad Naik, Adv.
Ms. Akansha Srivastava, Adv.
For M/s.J. Shekhar & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Exemption is allowed.

Having heard learned counsel appearing for the petitioner and carefully perusing the material available on record, we see no reason to interfere with the impugned order passed by the High

Court of Judicature at Bombay whereby the said Court dismissed the Public Interest Litigation filed by the petitioner.

The Special Leave Petition is, accordingly, dismissed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)